

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/2365/2005 - EX[DB]

Date 28/12/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S PRISM CEMENT LTD.
RAJDEEP REWA ROAD SATNA M.P.
M/S PRISM CEMENT LTD.

C.C.E.BHOPAL

I am directed to transmit herewith a certified copy of Final order No. 874/
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Appellant
Vs
Respondent

2010 EX[DB] dated 22-12-10


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E.BHOPAL
178, BHAGYA BHAWAN
M.P. NAGAR BHOPAL M.P.
2. Adv. / Consult
MR. SANJAY GROVER
LAW OFFICES, E-500, GREATER
KAILASH-II, NEW DELHI-110 048.
3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017
9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
10. Easy Service Tax Online Dot Com Pvt.Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
11. LAWCRUX Advisors Pvt Ltd, LAW House. 1-8, Sector - 10, Faridabad 121003 (Harvana)
12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
13. Office Copy
14. Guard file
15. HON'BLE PRESIDENT.


Assistant Registrar
(Excise Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Excise Appeal No. 2365 /2005-Ex(BR)

[Arising out of Order-in-Appeal No. 488-489/CE/BPL/ 2005 dated 23.3.2005 passed by Commissioner (Appeals) Customs & Central Excise, Bhopal (MP)]

For approval and signature:

Hon'ble Shri Justice R.M.S. Khandeparkar, President
Hon'ble Shri Rakesh Kumar, Member (Technical)

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- | | | |
|--|---|------|
| 1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982? | : | Yes |
| 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not? | : | No |
| 3. Whether Their Lordships wish to see the fair :
copy of the Order? | : | Seen |
| 4. Whether Order is to be circulated to the :
Departmental authorities? | : | Yes |
-

M/s. Prism Cement Ltd.

Appellants

Vs.

Commissioner of Central Excise
Bhopal

Respondent

Appearance:

Shri S. Grover, Advocate for the Appellants
Shri R.K. Verma, DR for the Respondent

CORAM: Hon'ble Shri Justice R.M.S. Khandeparkar, President
Hon'ble Shri Rakesh Kumar, Member (Technical)

Date of Hearing/decision : 22.12.2010

FINAL ORDER 874/10-EX

Per Shri Justice R.M.S. Khandeparkar (for the Bench):

Learned Advocate for the appellant placed on record, the copy of the order dated 22.3.06 passed in appeal No. 2229/05 and has submitted that in view of the said order, the present appeal is rendered infructuous. Accordingly, while taking the said copy on record, appeal is disposed of as infructuous.

(Justice R.M.S. Khandeparkar)
President

(Rakesh Kumar)
Member(Technical)

SS